

**Probe into excesses committed during
Emergency**

510. SHRI CHITTA BASU;
SHRI SUSHIL KUMAR
DHARA;
SHRI KALYAN JAIN;

Will the Minister of HOME AFFAIRS be pleased to refer to the statement made in the Lok Sabha on the 7th April, 1977 regarding the proposal of the Government to order inquiry into excesses committed during the period of the Emergency and state:

(a) the terms of reference of the probe body; and

(b) the manner of the probe?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) A copy of the notification S.O. 374(E) dated 28-5-1977 containing the terms of reference of the Commission is laid on the Table of the House. [Placed in Library See SOLT—344/77].

(b) The Commission is free to conduct the Inquiry in such manner as it may deem appropriate, subject to the provisions of the Commissions of Inquiry Act, 1952 and the Rules made thereunder.

**CPI(M) Workers arrested and killed
during Emergency**

511. SHRI BIJOY KUMAR MONDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether 11000 persons, belonging to the C.P.I.(M) were arrested and 40 killed during the Emergency as stated by Shri Jyoti Basu, spokesman of the party on or about 23rd May, 1977;

(b) whether those alleged to have been killed, lost their lives due to torture, inhuman behaviour, murderous attack or illness; and

(c) whether facts available will be laid on the Table of the House?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) to (c). Excepting the Governments of Assam, Bihar, Haryana, Jammu and Kashmir, Kerala, Madhya Pradesh, Manipur, Orissa, West Bengal and Uttar Pradesh, whose reports are awaited, the other State Governments and Union Territory Administrations have not reported any large scale arrest of CPM workers nor the death of any CPM worker while in custody as reportedly alleged by a spokesman of the party. The complete information will be laid on the Table of House in due course after obtaining the same from all States/Union Territories.

Burglaries and Robberies in Delhi

512. SHRI D. B. CHANDRAGONDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of complaints registered with the Delhi Police regarding violent burglaries and robberies during last three months;

(b) whether any team has been formed by police to detect and to hunt down the criminals; and

(c) if so, the number of persons arrested in this regard so far?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) Eight cases of violent burglaries and 11 cases of violent robberies were registered with the Delhi Police during March, April and May this year.

(b) Special staff is functioning in each district of the Delhi Police. It has been specially instructed to hunt such criminals. Investigation of complicated cases is also taken up by the anti-burglary squad of the Crime Branch of the Delhi Police.